

**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

OA./TA/MP. No. MA 485/94 /199

CWO

Versus

Smt. Rajam Kumari

Date of Order

Orders

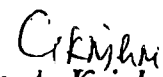
20-9-94

Sh. Manish Bhardani, counsel for CWO/applicants.
None for the applicant/respondent.

The learned counsel for the applicants says that he has not delivered a copy of the application to the respondents' counsel. He is permitted to do so within a week.

May be listed for admission on
21.10.94.


(O. P. Sharma)
Administrative Member


Gopal Krishna
Member (Judl.)

21-10-94

None present for the parties.

This is an MA for extension of time for implementing the judgement of this Tribunal. In this application, Union of India have asked another three months' time to implement the judgement. In view of the fact that the applicants have already got about two months' time since the date of presentation of the application, we grant a further time of two months to the applicants for implementing the judgement of the Tribunal. The judgement shall now be implemented on or before 21-12-94. The MA stands disposed of accordingly.


(O. P. Sharma)
Member (A)


(Gopal Krishna)
Member (J)

9/12/94
CWO
21/12/94

City and
Dist. off. up
at 21/12/94
21/12/94